

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

414/ND /2017

In the matter of:

Suraj Miglani & Anr.

...Applicant.

v.

Macon Construction Pvt. Ltd. & Ors.

...Respondent

SECTION: Under Section 241 .

Order delivered on 01.12.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner

Charu Rustogi, Adv.
Shruti Rathore, Adv.

Respondent

ORDER

Learned counsel for the petitioner is present. It is represented by the Id. Counsel for the petitioner that advance copy of the petition along with annexures has been dispatched to all the respondents. However none appears for the respondents. In the circumstances Id. Counsel for the petitioner is directed to take one more notice for the respondents alongwith application filed under section 244 of the Companies Act in relation to the next date of hearing which is fixed on 21.12.2017.

Dasti Process.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)
KCS

Sd/-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)